

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE
GAZETTE OF INDIA

Government of India
Ministry of Finance
(Department of Revenue and Insurance)

....

New Delhi, the 11th February, 1971.

NOTIFICATION
INCOME TAX

NO. 28 (F.No.404/126/70-ITCC): In exercise of the powers conferred by rule 4 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Government hereby appoints the Additional Commissioner of Income-tax (Recovery), Delhi to be the Tax Recovery Commissioner, Delhi.

2. This Notification which supersedes Notification No. 125 (F.No.16/14/66-ITB) dated 13th October, 1967 shall come into force with immediate effect.

R.D. Saxena
(R.D. Saxena)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 28 (F.No.404/126/70-ITCC):

COPY FORWARDED TO:

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Chief Secretary, Delhi Administration, New Delhi.
5. The Accountant General, (Central Revenue), New Delhi.
6. The Comptroller & Auditor General of India, New Delhi (25 copies).
7. All Officers and Sections in Board's office.
8. Bulletin Section (3 copies).
9. Guard file.

R.D. Saxena
puty Secretary to the Government of India